

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**

**PRINCIPAL BENCH, NEW DELHI**

**I.A No. 915 of 2021**

**In**

**Company Appeal (AT) (Ins) No. 654 of 2020**

**IN THE MATTER OF:**

**Decan Value Investors L.P.**

**Appellant**

**Vs.**

**Dinkar T. Venkatasubramanian&Ors.  
RP of Amtek Auto Ltd.**

**...Respondents**

**And**

**IN THE MATTER OF:**

**M/s. Vistra ITCL (India) Ltd.**

**... Applicant**

**Vs.**

**Dinkar T. Venkatasubramanian&Ors.  
RP of Amtek Auto Ltd.**

**...Respondents**

**Present:**

**For Applicant:**

**Mr. Sudhir Makkar, Sr. Advocate, Mr.  
Bharat Makkar, Mr. Vatsala Rai Ms. Anindita Roy  
Chowdhury, Advocates for Vistra ITCL, Applicant**

**For Respondent:-**

**Mr. Vikram Nankani, Sr, Advocate with Mr. Dinesh  
Pednekar, Mr. Arpan Behl, Mr. Chanakya Keswani,  
Advocates for R.-1, Deccan Value.  
Mr. Abhinav Vasisht, Ms. Misha, Mr. Siddhant Kant,  
Mr. Charu Bansal, Advocates for Respondent No. 2  
Mr. Sumant Batra, Mr. Sanjay Bhat and Ms. Niharika  
Sharma, Advocates for Respondent No. 3, RP  
Mr. Sumesh Dhawan, Mr. VatsalaKak and Ms. Geetika  
Sharma, Advocates for Respondent No. 5.**

**O R D E R**  
**(Virtual Mode)**

**25.05.2021:** Ld. Sr. Counsel Mr. Sudhir Makkar for Applicant filed an application for clarification of the Judgment passed by this Appellate Tribunal

on 16.04.2021 in CA (AT) (Ins) No. 654 of 2020. Today the matter is listed for direction.

Copy of the application has already been served to Ld. Counsel for the parties.

We have asked about the compliance of the order passed in the Judgment then Ld. Sr. Counsel Mr. Vikram Nankani for the Respondent No.1 appraises that the Appeal against the Judgment passed by this Appellate Tribunal is ready and is likely to file soon.

Let the matter be fixed for consideration on application for clarification on **09<sup>th</sup> June, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

SC/md.